

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**For the attention of the creditors of  
Pratyush Infrastructure Private Limited**

Relevant Particulars		
1	Name of corporate debtor	<b>Pratyush Infrastructure Private Limited</b>
2	Date of incorporation of corporate debtor	<b>05/11/2012</b>
3	Authority under which corporate debtor is incorporated / registered	<b>The Registrar of Companies, Delhi</b>
4	Corporate Identity No. of corporate debtor	<b>U45400DL2012PTC244500</b>
5	Address of the registered office and principal office (if any) of corporate debtor	<b>A-42, Kailash Colony, New Delhi, New Delhi, Delhi, India, 110048</b>
6	Insolvency commencement date in respect of corporate debtor	<b>23/11/2023 (IRP informed on 24/11/2023)</b>
7	Estimated date of closure of insolvency resolution process	<b>22/05/2024 (180 days)</b>
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name: Bishwa Ranjan Chatterjee Registration No.: IBBI/IPA-002/IP-N00877/2019-2020/12806</b>
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address registered with Board: 68 Pink City, IDA Scheme No.94 Extn. ,Opposite PTS Ring Road , Indore, Madhya Pradesh, 452001 Email Id registered with Board: <a href="mailto:brcind@gmail.com">brcind@gmail.com</a></b>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>68 Pink City, IDA Scheme No.94 Extn., Opposite PTS Ring Road , Indore, Madhya Pradesh, 452001 Email Id registered with Board: <a href="mailto:cirp.pratush@gmail.com">cirp.pratush@gmail.com</a></b>
11	Last date for submission of claims	<b>08/12/2023</b>
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not Applicable</b>
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of Pratyush Infrastructure Private Limited on **23/11/2023**.

The creditors of Pratyush Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before **08/12/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 24/11/2023

Place: Indore



Sd/-

**Bishwa Ranjan Chatterjee  
(Interim Resolution Professional)**

Reg. No.: IBBI/IPA-002/IP-N00877/2019-2020/12806

T.C. *Beehally*